

(2005) 08 P&H CK 0126

High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal M. No. 39393 of 2005 in Criminal Appeal No. 1246-SB of 2005

Suba Singh

APPELLANT

Vs

State of Punjab

RESPONDENT

Date of Decision: Aug. 25, 2005

Acts Referred:

- Narcotic Drugs and Psychotropic Substances Act, 1985 (NDPS) - Section 18

Citation: (2005) 14 CriminalCC 857

Hon'ble Judges: Uma Nath Singh, J

Bench: Single Bench

Advocate: G.K. Mann, for the Appellant; J.S. Chandail, AAG, Punjab, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

Uma Nath Singh, J.

Learned counsel submitted that out of 1-1/2 years" jail sentence u/s 18 of the NDPS Act, the appellant has remained in custody for two months. Learned counsel also submitted that this is the first offence of the appellant and the total quantity of contraband alleged to have been recovered from him was only 400 grams of Opium.

2. Thus, taking into account totality of circumstances and without expressing any opinion on merits of the case, Crl.Misc.No.39393 of 2005 is allowed and jail sentence of Suba Singh son of Lakhbir Singh is directed to remain suspended during pendency of this appeal. He shall be released on bail on his furnishing a bail bond in the sum of Rs.50,000/- with two solvent sureties in the like amount each, to the satisfaction of learned Special Judge, Amritsar.